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LOK SABHA

Tuesday, 13th December, 1955

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

PRESENTATION OF REPORT OF JOINT
COMMITTEE

Shri Barman (North Bengal—Reserved—Sch. Castes): I beg to present the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908.

CONSTITUTION (EIGHTH AMENDMENT) BILL—Concl'd.

Clause 2—(Amendment of article 3)

Mr. Speaker: We will now proceed to the clause by clause consideration of the Bill further to amend the Constitution of India.

Shri Joachim Alva (Kanara): May I interrupt and ask one thing? I believe you stated yesterday that voting may take place at 2 P.M. Is it not possible that both the votings for consideration and the final passing may simultaneously take place at about 2 o'clock?

Mr. Speaker: I believe, there is some misunderstanding on the part of the hon. Member and, perhaps, of other hon. Members also. Two hours' time has been allotted for all

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the remaining stages of the Bill and the anticipation was that we might take it at 12 and that at 2 P.M. voting will take place. But, if the House is prepared to finish the Bill earlier, we shall have the voting earlier than that. If not, then, of course, by 2 P.M. at the latest. That is the position.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Will there be two votings or one? Both at 2 o'clock?

Mr. Speaker: There will be two divisions. But the first division has necessarily to be before 2 o'clock—at any time between 12 and 2,—as soon as the consideration motion is finished. It was decided yesterday that the lunch convention shall be suspended. The hon. Minister.

The Minister of Law and Minority Affairs (Shri Biswas): Sir, I do not think I am called on to say anything because I expect none of the amendments will be moved by the hon. Members who have given notice of them. All that I need say is to express my thanks to the hon. Members for the realistic and helpful attitude they took up. (Interruption)

Mr. Speaker: So, I will first enquire as to which of the amendments are going to be moved. I will take them in order. The hon. Members may reply whether they are moving or not.

No. 2, Shri Algu Rai Shastri—absent

No. 10, Shri Shree Narayan Das—is he moving his amendment?

Shri Shree Narayan Das (Darbhanga Central): Yes, Sir, I am moving my amendment.